

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
3(ND)2016

CA-111/2023, CA-522/2021, Cont.Petition-15/2021
C.A-549/2021, CA-171/2020, CA-675/2020
COMP.APPL/16/2016, COMP.APPL/202/2019
COMP.APPL/707/2019, COMP.APPL/213/2019
IA-158/2023

IN THE MATTER OF:

Ms. Punita Khatter

... **Appellant/Petitioner**

Versus

M/s. Explorers Travels & Tours Pvt. Pvt. Ltd. ...
&ors.

Respondent

Under Section: 397/398

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. AkshaySapre, Adv. Aditya Bharech,
AdvYash S Vijay, Adv.Rupali Samuel

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 19.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)